

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

Excise Appeal No.70176 of 2019

(Arising out of Order-in-Appeal No.421-422-CE/APPL-LKO/LKO/2017 dated 28/12/2017 passed by Commissioner (Appeals), Customs, CGST & Central Excise, Lucknow)

M/s Kewal Krishan Chawla

Partner of M/s S.S.G.T. Company

.....Appellant

(House No.385, Kohat Enclave,
Pitampura, New Delhi-110088)

VERSUS

Commissioner of Customs, Central Excise

& Service Tax, Agra

.....Respondent

(113/4, Sanjay Palace, Agra)

APPEARANCE:

Shri S A Khan Consultant for Appellant

Shri Santosh Kumar Agarwal, Authorized Representative for
Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

DATE OF HEARING : 09 August, 2019
DATE OF PRONOUNCEMENT : 28 August, 2019

ORDER

The appeal is remanded. For order, see order of date in
Excise Appeal No.70175 of 2019.

Sd/-
(Archana Wadhwa)
Member (Judicial)